

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 267 OF 2018 &**  
**IA NO. 1636 OF 2019**

**Dated : 25<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Rajasthan Rajya Vidyut Prasaran Nigam Limited** .... **Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Limited & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Shubham Arya  
Ms. Tanya Sareen

Counsel for the Respondent(s) : Mr. Ravi Sharma for R-5  
  
Ms. Sujata Kurdukar  
Mr. Priyadarshi Chaitanyashil for R-12

**ORDER**

**[IA No. 1636 of 2019 – for filing amended reply on record]**

For the reasons stated in the application, IA No. 1636 of 2019 is allowed and disposed of accordingly.

**APPEAL NO. 267 OF 2018**

Learned counsel for both the parties submitted that pleadings are completed in this matter and the matter may kindly be listed for hearing.

List the matter for hearing on **16.12.2019**.

**(S.D. Dubey)**  
**Technical Member**  
vt/pk

**(Justice Manjula Chellur)**  
**Chairperson**